

Item NO.8

C.P. No.83/2006
O.A. No.3110/2003

Converted into
MA 442 106

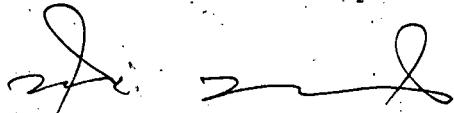
03.03.2006

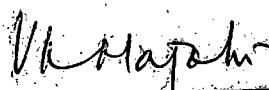
Present : Shri Yogesh Sharma, learned counsel for applicant.

Learned counsel heard.

2. It is alleged that respondents have not taken any steps towards implementation of the Tribunal's directions contained in order dated 5.8.2001 in OA 3110/2003 in combination with order dated 23.12.2005 passed in MA 1711/2005 in OA 3110/2003.
3. This Contempt Petition is converted to an application for execution of Tribunal's directions under Section 27 of the Administrative Tribunals Act, 1985.
4. Taking a lenient view in the matter and providing another opportunity to the respondents, they are directed to implement Tribunal's directions within a period of four weeks from the date of communication of these orders.

5. This MA stands disposed of.


(MUKESH KUMAR GUPTA)
MEMBER (J)


(V.K. MAJOTRA)
VICE CHAIRMAN (A)

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